

**Mr. Deputy-Speaker:** It is only a statement. He may write and let me know earlier.

**Shri S. M. Banerjee:** Statements are very important. This is never the practice.

**JENMIKARAM PAYMENT (ABOLITION) RULES AND AMENDMENTS TO THE KERALA LAND REFORMS (TENANCY) RULES.**

**The Deputy Minister in the Ministry of Finance (Shri L. N. Mishra):** On behalf of Shri Asoka Mehta, I beg to lay on the Table:

- (1) A copy each of the following Notifications making certain amendments to the Jenmikaram Payment (Abolition) Rules, 1961, under sub-section (5) of section 24 of the Jenmikaram Payment (Abolition) Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
- (i) S.R.O. No. 87/66, published in Kerala Gazette dated the 1st March, 1966.
- (ii) S.R.O. No. 226/66, published in Kerala Gazette dated the 7th June, 1966.

[Placed in Library. See No. LT-7404/66].

- (2) A copy each of the following notifications making certain amendments to the Kerala Land Reforms (Tenancy) Rules, 1964, under section 130 of the Kerala Land Reforms Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the Presi-

dent, in relation to the State of Kerala:—

- (i) S.R.O. No. 293/66, published in Kerala Gazette dated the 9th August, 1966.
- (ii) S.R.O. No. 325/66, published in Kerala Gazette dated the 6th September, 1966.

- (3) A statement showing the reasons for delay in laying the Notifications mentioned at items (1) and (2) above.

[Placed in Library. See No. 7405/66].

**NOTIFICATION UNDER CUSTOMS ACT AND NOTIFICATIONS MAKING CERTAIN AMENDMENTS TO KERALA GENERAL SALES TAX RULE, 593.**

**Shri L. N. Mishra:** On behalf of Shri B. R. Bhagat, I beg to lay on the Table:—

- (1) A copy of Notification No. G.S.R. 1756, published in Gazette of India dated the 11th November, 1966, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-7406/66].
- (2) A copy each of the following Notifications making certain amendments to the Kerala General Sales Tax Rules, 1963, under sub-section (3) of section 57 of the Kerala General Sales Tax Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—
  - (i) S.R.O. No. 34/66, published in Kerala Gazette dated the 8th February, 1966.
  - (ii) S.R.O. No. 78/66, published in Kerala Gazette dated the 25th February, 1966.
- (3) A statement showing the reasons for delay in laying